

Rep. by Act.....<sup>56</sup>.....of 1974, S. 22 ch I

THE STANDARDS OF WEIGHTS AND MEASURES  
(AMENDMENT) ACT, 1964

No. 54 OF 1964

[30th December, 1964.]

An Act further to amend the Standards of Weights and  
Measures Act, 1956.

BE it enacted by Parliament in the Fifteenth Year of the  
Republic of India as follows:—

Short  
title.

1. This Act may be called the Standards of Weights and Measures  
(Amendment) Act, 1964.

Amend-  
ment of  
section 2.

2. In section 2 of the Standards of Weights and Measures Act, 1956,  
1956 (hereinafter referred to as the principal Act), for clause (d),  
the following clause shall be substituted, namely:—

‘(d) “metre” means the length equal to 1,650,763·73 wave-  
lengths, in vacuum, of the radiation corresponding to the transi-  
tion between the  $2p_{10}$  and  $5d_5$  levels of the krypton atom of  
mass 86;’.

Amend-  
ment of  
section 3.

3. In sub-section (2) of section 3 of the principal Act, for the  
words “in terms of the international proto-type of the metre”, the  
words “by the International Bureau of Weights and Measures” shall  
be substituted.

Amend-  
ment of  
section 5.

4. In sub-section (2) of section 5 of the principal Act, for the  
figures “1/31,556,925·975”, the figures “1/31,556,925·9747” shall be  
substituted.

Insertion  
of new  
section  
15A.

5. After section 15 of the principal Act, the following section  
shall be inserted, namely:—

Unit of  
length in  
naviga-  
tion by  
sea or  
air.

“15A. Notwithstanding anything contained in this Act, a  
nautical mile which is equal to 1852 metres, may be used as the  
unit of length in relation to navigation by sea or air.”.